CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1503 of 1993

Allahabad this the 13th day of April, 1999

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. S.L. Jain, Member (J)

Jagdev Narain, S/o Late Karan Singh, R/o 2/713, Puni Road, Gandhi Nagar, Ganga Ghat, District Unnao.

Applicant

By Advocate Shri R.K. Asthana

Versus

1. Union of India through Secretary Telecommunication, New Delhi.

2. Chief General Manager, Telecommunication U.P.Circle, Hajrat Ganj, Lucknow U.P.

3. Dy.General Manager,Telecom, Kanpur U.P. Circle,U.P., Lucknow.

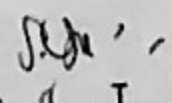4. Divisional Engineer, Telephones, Agra.

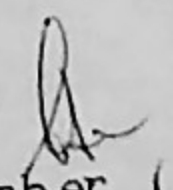Respondents.

By Advocate

O R D E R (Oral)

By Hon'ble Mr. S. Dayal, Member (A)
          This application has been filed by the applicant for regularisation w.ef. 25.8.76 which is the date of verbal dismissal, salary w.ef. 25.8.76 is also claimed as another relief.

..........pg.2/-

The facts mentioned by the applicant are that the applicant was appointed as Telephone Operator in the office of Tehri Exchange on 23-10.1971 . He was worked till 25th July, 1973. He fell ill and applied for long leave on account of medical unfitness and submitted medical certificate. He claimed to have report for duty on 22.9.76 in the Office of D.E. Telephone, Srinagar. He was not allowed to join there and he was served a trans-fer order dated 25.8.1976 in Kanpur, transferring him to D.E. Phones, Agra. The applicant claims to have been relieved on 25.8.76 without being given any relieving order. The applicant also claims that he has served with a notice under Section 80 C.P.C. on 28.6.88. He supplied a copy of the notice to the D.E. Telephone(Cell) on 30th September, 1992. He claims that no order has been passed thereafter.

2.   It is clear from the above facts that the cause of action arose in 1976. The applicant has chosen to file the O.A. in 1993. The case is clearly barred by limitation. Therefore, we dismiss the O.A. as grossly barred by limitation.

Member (J)   Member (A)

/M?M./